

IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.III, NEW DELHI.

CA (CAA)-141(ND)/2017

In the matter of:

M/s. Maximus Tracom Pvt. Ltd.

v

M/s. Oviyan Trading Pvt. Ltd.

... Applicant

... Respondent

**SECTION:** Under Section 230-232

Order delivered on 07.12.2017.

Coram

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

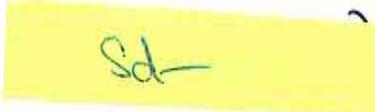
For the petitioner.

Mr. Manoj Kumar Garg & Mr. Siddhartha Patra, Advs.

For the Respondent

**ORDER**

Ld. counsel for the applicant is present. Relevant Board Resolution authorizing the signatory where a corporate/company is the shareholder or the creditors giving consent to be filed within a period of one week. Post the matter on 19<sup>th</sup> December, 2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

\*KCS\*